

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.52448 of 2026

Arising Out of PS. Case No.-343 Year-2023 Thana- CHIRAIYA District- East Champaran

1. Devlal Sahani S/O Jaga Sahani R/o Vill.- Lalbagiya, P.s.- Chiraiya, Dist.- East Champaran.
2. Prince Sahani @ Prince Kumar @ Muktilal Sahani S/O Jaga Sahani R/o Vill.- Lalbagiya, P.s.- Chiraiya, Dist.- East Champaran.
3. Anandi Devi W/O Devlal Sahani R/o Vill.- Lalbagiya, P.s.- Chiraiya, Dist.- East Champaran.

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Shashank Chouhan, Advocate
For the Opposite Party/s : Mr. Pramod Kumar Pandey, APP

CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER

2 06-08-2026 Heard learned counsel for the petitioners and learned
A.P.P for the State.

2. The petitioners apprehend their arrest in Chiraiya P.S. Case No. 343/2023, registered for offence punishable under Sections 304-B, 34 of the Indian Penal Code.

3. As per F.I.R., the daughter of informant was married with co-accused Laxmi Sahani in the year 2018 and from the wedlock, one male child was born and thereafter, due to illness, Laxmi Sahani died in the year 2019. It is further alleged that after death of Laxmi Sahani, daughter of informant was married with younger brother of Laxmi Sahani namely



Princi Sahani (petitioner no. 2) and from the wedlock, one male child was also born, but thereafter, due to some family feud, it is alleged that all the named accused persons including these petitioners committed torture & cruelty with daughter of informant and ultimately, committed her murder by pressing her neck. Petitioner no.1 is elder brother-in-law (जेठ) and petitioner no. 3 is sister-in-law (जेठानी), whereas petitioner no. 2 is husband of the deceased.

4. Considering the nature of accusation, the prayer for anticipatory bail of petitioners is rejected.

(Prabhat Kumar Singh, J)

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